

[Shri B. R. Bhagat]

(c) G.S.R. No. 1397 dated the 25th November, 1961.

[Placed in Library, See No. LT-3439/61].

- (iii) A copy of the Medicinal and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1961 published in Notification No. G.S.R. 1398 dated the 25th November, 1961, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

[Placed in Library, See No. LT-3440/61].

ANNUAL ACCOUNTS OF THE INDIAN AIRLINES CORPORATION AND THE AIR-INDIA INTERNATIONAL

**The Deputy Minister of Civil Aviation (Shri Mohiuddin):** Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Accounts of the Indian Airlines Corporation for the year 1958-59 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.

[Placed in Library, See No. LT-3430/61].

- (ii) Errata to the Annual Accounts of the Air-India International Corporation for the year 1959-60 and the Audit Report thereon, laid on the Table on the 6th September, 1961.

[Placed in Library, See No. LT-3431/61].

12-42 hrs.

STATEMENT RE. RAJKHARSWAN—BARAJAMDAR DOUBLING PROJECT

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** Sir, in the course of supplementaries on Starred Question No. 734 asked on 21st August 1961 in regard to certain overpayments made to contractors engaged in the doubling of Rajkharswan-Barajamdar line on the South-Eastern Railway, you were pleased to direct that the report of the Special Police Establishment should be placed on the Table of the House. In compliance with your directions, and as subsequently discussed with you, Sir, I beg to place on the Table a gist of the report of the Special Police Establishment. [Placed in Library. See No. LT-3441/61].

**Shri T. B. Vittal Rao (Khammam):** Mr. Speaker, Sir, that day when supplementaries were being put by me you clearly said that because there were variations in the amounts mentioned—one statement said that the defalcation or overpayment was to the tune of Rs. 20 lakhs, later on it was said that it was only Rs. 9 lakhs and it further came down to Rs. 6 lakhs—the report may be laid on the Table of the House. All these various statements led us to suspect the whole thing and therefore we wanted the whole report of the Special Police Establishment to be laid on the Table of the House. My idea was, if the whole report of the Special Police Establishment was laid on the Table of the House we could give notice for a discussion and demand a judicial enquiry into the whole transaction with regard to this Rajkharswan-Barajamdar Doubling Project in which our tax-payers had to lose so many lakhs of rupees. Why is it that only a gist is being placed on the Table? You could have asked them, Sir, to place the whole report on the Table of the House.

**Mr. Speaker:** The hon. Minister Shri Jagjivan Ram himself wrote to

me—I think I received a letter from him or Shri Ramaswamy—saying that reports of such enquiries which are in the nature of departmental enquiries normally are not placed on the Table of the House. Therefore, I suggested to them, having regard to the importance of this matter—if three different versions had not been given to the House I would not have asked for the report to be placed on the Table of the House—that a middle course may be adopted and a gist of the important matters may be placed on the Table of the House. Hon. Members will kindly look into it. If there are certain things which appear, according to them, *prima facie* to have been omitted and which are relevant to the subject, I shall try to get some more information regarding that. Even though the whole report is not placed on the Table of the House and only a gist is placed, if I am satisfied that a discussion may be allowed I shall do so. Let us see.

**Shri S. V. Ramaswamy:** May I submit, Sir, that the Special Police Establishment is under the Ministry of Home Affairs? We had to correspond with them and it was they who said that it was not proper to place the whole report on the Table. It was they who prepared it.

**Mr. Speaker:** Let them look into it first.

12.46 hrs.

COMMITTEE ON GOVERNMENT  
ASSURANCES

MINUTES

**Fandit Thakur Das Bhargava (Hissar):** Sir, I beg to lay on the Table the Minutes of the Twenty-second sitting of the Committee on Government Assurances held during the Fifteenth Session.

12.46½ hrs.

COMMITTEE ON SUBORDINATE  
LEGISLATION

MINUTES

**Sardar Hukam Singh (Bhatinda):** Sir, I beg to lay on the Table the Minutes of the sittings (Thirty-fifth and Thirty-sixth) of the Committee on Subordinate Legislation held during the Fifteenth Session.

12.46¾ hrs.

PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I lay on the Table the Voluntary Surrender of Salaries (Exemption from Taxation) Bill, 1961 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 4th December, 1961.

12.47 hrs.

COMMITTEE ON SUBORDINATE  
LEGISLATION

THIRTEENTH REPORT

**Mr. Speaker:** Sardar Hukam Singh.

**Sardar Hukam Singh (Bhatinda):** Sir, I beg to present the Thirteenth Report of the Committee on Subordinate Legislation.

**Mr. Speaker:** Hereafter, I think it is better that instead of putting down the names of Ministers and the hon. Deputy Speaker here we put their designations. Then I will call: "The hon. Defence Minister", "The hon. Prime Minister", and so on.